

PUNJAB VIDHAN SABHA

Bill No. 24-PLA-2017

**THE PUNJAB LEGISLATIVE ASSEMBLY (SALARIES AND
ALLOWANCES OF MEMBERS) AMENDMENT BILL, 2017**

(As introduced in the Punjab Vidhan Sabha)

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BILL

further to amend the Punjab Legislative Assembly (Salaries and Allowances of Members) Act, 1942.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Act, 2017.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Legislative Assembly (Salaries and Allowances of Members) Act, 1942 after section 3-AA, the following section shall be inserted namely :—

Insertion of section 3-AAA in Punjab Act 4 of 1942.

“3-AAA. All the Members shall declare their immovable properties on the first day of January of every calendar year.”
Declaration of immovable properties.

STATEMENT OF OBJECTS AND REASONS

As per the decision taken by CMM in its meeting held on 18th March, 2017, "The Punjab Legislative Assembly (Salaries and Allowances of Members) Act, 1942" is to be amended with addition of new section "3-AAA All the Members shall declare their immovable properties on the first day of January of every calendar year" after section 3-AA. Accordingly, the proposed or (addition) amendment is required to be made in the relevant provisions of the Act.

2. Hence, this Bill.

BRAHM MOHINDRA,
Minister for Parliamentary Affairs,
Punjab.

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further to amend the Punjab Legislative Assembly (Salaries and Allowances of Members) Act, 1942.

**(BRAHM MOHINDRA, MINISTER FOR PARLIAMENTARY
AFFAIRS, PUNJAB)**